

Allocation of Land to Educational Social and Religious Institutions in Delhi

9629. SHRI N. E. HORO: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the names of educational, social and religious institutions to which land has been allotted by Government in New Delhi and Old Delhi and the area of the land allotted to each institution during the last two years;

(b) the criteria followed for the allotment of land to these institutions;

(c) whether some persons are in possession of illegal land and are running some nursery schools etc. just to show to Government and had hired some rooms and taking financial benefits like this such as Udasin Ashram, Punchkuin Road, New Delhi;

(d) if so, whether Government propose to take back such land which belonged to Government and take action against such owners; and

(e) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Two statements showing the names of the institutions, which have been allotted land by the Delhi Development Authority and Land & Development Officer are laid on the Table of the House. [Placed in Library See No. LT-2503/81].

(b) The institutions are required to fulfil the under-mentioned conditions for the purpose of allotment of the land:—

(i) It should be a Society registered under the Societies Registration Act, 1860.

(ii) It should be of non-profit making character.

(iii) Its case should be sponsored by the Ministry/Department concerned of Delhi Administration except in cases of religious institutions.

(iv) It should have sufficient funds to meet the cost of land and to undertake the construction of building thereon.

(c) Yes, Sir. The Land & Development Office has reported that some unauthorised schools are being run on Government land. The Priest of Udasin Temple is also running a school unauthorisedly on Govt. land at Punchkuin Road, New Delhi. The temple itself is an unauthorised one.

(d) and (e). The Land & Development Office has reported that necessary action against the individual squatters is taken under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 for recovery of damages and that wherever necessary eviction proceedings are also initiated.

दिल्ली विकास प्राधिकरण ने निलंबित कर्मचारियों की बहाली

9630. श्री निहाल सिंह : क्या निर्वाण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली विकास प्राधिकरण के कितने कर्मचारियों के विरुद्ध पुलिस ने मामले दर्ज किये हैं और उनमें से कितने कर्मचारी निलम्बित हैं ;

(ख) क्या यह सच है कि जांच के बाद पुलिस ने कहा है कि उनके खिलाफ कोई मामला नहीं बन सकते और फिर भी दिल्ली विकास प्राधिकरण ने न तो उनको बहाल किया है और न न्यायालय में उनके खिलाफ आरोप पत्र दायर किये हैं ; और

(ग) यदि हाँ, तो सरकार द्वारा उन कर्मचारियों को बहाल करने के लिए क्या

कदम उठाये जा रहे हैं जिनके खिलाफ कोई मामला नहीं बनता है ?

संतदेश डायर तम निराण और आवास मंत्री (श्री श्रीराम नारायण सिंह) :
(क) दिल्ली विकास प्राधिकरण ने सूचित किया है कि पुनित ने इसके 119 कर्मचारियों के विरुद्ध मामले दर्ज किए हैं और इनमें से 13 इस समय निलम्बित हैं ।

(ख) दिल्ली विकास प्राधिकरण ने सूचित किया है कि इसको ऐसी कोई सूचना प्राप्त नहीं हुई है ।

(ग) प्रश्न ही नहीं उठता ।

दिल्ली दुग्ध योजना की 28 मार्च, से 3 अप्रैल, 1981 तक की अर्द्ध के कार्यक्रम की जांच की मांग

9631. श्री निहाल सिंह : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली दुग्ध योजना के कर्मचारियों ने दिल्ली दुग्ध योजना के 28 मार्च, 1981 से 3 अप्रैल, 1981 तक की सात दिनों की अर्द्ध के कार्यक्रम की जांच की मांग की है और दो कर्मचारियों ने अनिश्चित-कालीन हड़ताल भी की है ;

(ख) यदि हां, तो क्या सरकार ने जांच करने के लिये कोई व्यवस्था की है और यदि हां, तो उक्त अर्द्ध के दौरान वहां पर पाई गई अनियमितताओं का ब्योरा क्या है ; और

(ग) यदि नहीं, तो जांच न किये जाने के क्या कारण हैं ?

कृषि तथा प्राचीन पुनितराण संरक्षण में राज्य मंत्री (श्री अर० बी० स्वामीनाथन)
(क) जी नहीं ।

(ख) प्रश्न ही नहीं होता ।

(ग) प्रश्न ही नहीं होता ।

Seniority List of Female Physical Education Teachers

9632. SHRIATI MADHURI SINGH:

SHRIMATI SANYOGITA RANE:

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 6450 on 6th April, 1981 regarding seniority list of female physical Education Teachers and state:

(a) the number of teachers with more than twenty years of service whose seniority has been disturbed as a result of this revision; and

(b) whether such a revision has been made in the case of male teachers also, and if not, the reasons therefor?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) Unstarred Question No. 6450 replied on 6-4-81 was about the seniority list of female Post-graduate teachers and not female Physical Education Teachers. However, according to information received from the Delhi Administration, the seniority of Physical Education Teachers (female) was revised as a result of a judgment in the High Court of Delhi. 42 Senior Physical Education Teachers (female) were affected due to this revision.

(b) No, Sir. The seniority list of Physical Education Teachers (male) was also challenged by some Physical Education Teachers in the High Court of Delhi. But, the Court dismissed the case.